

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SIMMONS BEDDING & FURNITURE (INDIA) PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	Simmons Bedding & Furniture (India) Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	10.01.2014
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	RoC-Delhi
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U36912HR2014FTC051550
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	40P, Sector-40 Gurgaon, Haryana – 122002, India
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	29.11.2021
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	- Jagdish Singh Nain, - C/o AVM Resolution Professionals LLP, 8/28, (3rd Floor), W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi 110005. - vlp.simmons@avmresolution.com - 011 41486026/27, Mob. 9873088243 - IBBI/IPA-003/IP-N00187/2018-2019/12415
8	LAST DATE FOR SUBMISSION OF CLAIMS	28.12.2021

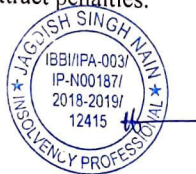
Notice is hereby given that the **Simmons Bedding & Furniture (India) Private Limited** has commenced voluntary liquidation on **29.11.2021**.

The stakeholders of **Simmons Bedding & Furniture (India) Private Limited** are hereby called upon to submit a proof of their claims, on or before **29.12.2021**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: **Jagdish Singh Nain**
Date: **04.12.2021**
Place: **New Delhi**



THE KANGRA CO-OPERATIVE BANK LTD.
C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058
Phone : 011-25611041, 25611042, 25611043, 25611044
E-mail: leagal@kangrabank.com, legal1@kangrabank.com Website : www.kangrabank.com

APPENDIX IV
[See rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas, The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated 10-05-2021, calling upon the borrower Sh.Hanumant Singh Rawat S/o.Sh.Darwan Singh Rawat R/o.RZ-25K, Gali No.34, 2nd. Floor, Indira Park, Palam Road, New Delhi-110045, also at Sh.Hanumant Singh Rawat S/o.Sh.Darwan Singh Rawat C/o. M/s. Shashi Lace Crafts, B-30, Sita Puri, Near Balmiki Mandir, Dabari, New Delhi-110046, calling upon the mortgagor/surety Smt. Shashi Kala W/o. Hanumant Singh Rawat, R/o. RZ-25K, Gali No.34, 2nd. Floor, Indira Park, Palam Road, New Delhi-110045, to repay the amount mentioned in the notice being Rs.21,94,17/- (Rupees Twenty One Lakhs Nineteen Thousand Four Hundred and Seventeen Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower, mortgagor & surety having failed to repay the amount, notice is hereby given to the borrower, mortgagor & surety and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 29 th. day of November 2021.

The borrower, mortgagor & surety in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs.21,94,17/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount. The borrower, mortgagor & surety attention is also been invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DESCRIPTION OF THE PROPERTY
The property under consideration is a Built up Second Floor without roof rights, area measuring 91 Sq. Yds.
All the part and parcel of the ENTIRE SECOND FLOOR WITHOUT ROOFTERRACE RIGHTS OUT OF BUILT-UP PROPERTY BEARING NO.RZ-25-K, IN GALI NO.34, AREA MEASURING 91 SQ. YDS. i.e. 76.1 SQ. MTR., OUT OF KHASRA NO.828, SITUATED IN REVENUE ESTATE OF VILLAGE NASIRPUR, DELHI STATE DELHI, COLONY KNOWN AS INDRAPARK, PALAM COLONY, NEW DELHI-110045. Falling Under the Registration of Sub-Registrar IX, Delhi.

Bounded as under :-
East : Road 15 ft wide.
West : Other's Property.
North : Other's Property.
South : Other's Property.

(HARISH SHARMA)
AUTHORISED OFFICER
THE KANGRA CO-OPERATIVE BANK LTD.
HEAD OFFICE AT, C-29, COMMUNITY CENTRE,
PANKHA ROAD, JANAKPURI, NEW DELHI-58.
Phone No.9013568419, 9810487548.
DELHI.
DATED : 29-11-2021

PUBLIC NOTICE
IDEAL ENERGY SOLUTIONS PRIVATE LIMITED (IESPL)
29, Rosedale Society, Aliganj Road, Kashipur (Uttarakhand) Pin:-244713

Notice under sub-section (2) of Section 15 of the Electricity Act, 2003
The person above-named, a company incorporated under the Companies Act, 2013 (the applicant) has made an application under sub-section (1) of Section 15 of the Electricity Act, 2003 for grant of Category V License for Inter State Trading in Electricity in geographical region of India before the Central Electricity Regulatory Commission, New Delhi. The necessary details in respect of the applicant are given hereunder:

- (i) **Share Capital**
a) Authorised Share Capital INR 2,00,00,000/-
b) Issued Share Capital INR 2,00,00,000/-
c) Subscribed Share Capital INR 2,00,00,000/-
d) Paid Up Share Capital INR 2,00,00,000/-

(ii) **Shareholding Pattern (Details of Shareholders holding 5% or more)**

Name of Shareholder	Citizenship	Residential Status	No. of Shares Share	% age
Akash Agarwal	Indian	Resident	2,50,000	12.50%
Neetu Garg	Indian	Resident	4,00,000	20.00%
Nitin Garg	Indian	Resident	1,00,000	5.00%
Kirti	Indian	Resident	2,50,000	12.50%
Geeta	Indian	Resident	2,50,000	12.50%
Tarun Kumar Tyagi	Indian	Resident	2,50,000	12.50%
Sweta Tyagi	Indian	Resident	2,50,000	12.50%
Tarun Tyagi HUF	Indian	Resident	2,50,000	12.50%

(iii) Financial and Technical Strength – IESPL has adequate resources to carry out the business of trading. Since its inception the turnover and net worth of the company has seen a YoY growth of 100% and 100 times respectively. IESPL has full time directors having experience in Power Markets, Regulations, Commercials Contracts and Finance.

(iv) Management profile of the applicant including details of experience of the applicant and/or the persons on the management of the applicant in generation, transmission, distribution and trading of electricity or similar activity –

1. Mr. Akash Agarwal, Director, IESPL, is the founder of the Company. He has rich experience in power / energy sector of more than 8 years. He holds the position of Executive Director since inception of the company.
2. Mr. Tarun Tyagi, Director, IESPL, holds Bachelor & Post Graduate Degree in Commerce. He also holds master's degree (MBA) in Finance. He has rich experience of more than two decades in Finance, Accounts, Business Management, Strategy, Taxation, Risk Management, Imports & Exports and Supply Chain Management.
3. Mr. Ankit Jain, Director, IESPL, holds bachelor's degree in commerce and also holds master's degree (MBA) in Finance. He has rich experience of more than 10 years in Finance, Accounts and operations.
4. Mrs. Neetu Garg, Director, IESPL, is the founder of the Company. She has rich experience in HR/Administration/Strategy & operations more than 5 years. He holds the position of Executive Director since inception of the company.

(v) Volume of electricity intended to be traded during the first year after grant of license and future plans of the applicant to expand volume of trading - IESPL aims to commence interstate trading operations in India by tying up contracts to the extent of 500 MJs during its first year of operations. The quantum of power trade is expected to increase at 15% per annum over the subsequent 2 years.

(vi) Geographical areas within which the applicant will undertake trading in electricity – All India and the areas as may be permitted under the provisions of The Electricity Act 2003 and relevant regulations.

(vii) Net worth as on 31st March of three consecutive years immediately preceding the year of application or for such lesser period as may be applicable and on the date of the special balance sheet accompanying the application

	As per special balance sheet dated 31.08.2021	As on 31.03.2021
Net Worth	INR 2,03,83,149/-	INR 47,150/-

(viii) Year-wise current ratio and liquidity ratio of the applicant for three years preceding the year in which the application is made, or for such lesser period as may be applicable and on the date of the special balance sheet accompanying the application –

	As per special balance sheet dated 31.08.2021	As on 31.03.2021
Current Ratio	18.38 : 1	1.17 : 1
Liquidity Ratio	8.80 : 1	1.17 : 1

(ix) (a) IESPL is authorized to undertake trading in electricity under the MoA in the main object. (b) The said clause reads as "To generate, develop, receive, distribute/ supply and deal with power at the place or places as contemplated by the Company on commercial basis, to own, take on hire, operate, maintain its electrical sub-station(s) and power stations, connected generating and transmission system(s); to transmit, distribute, supply power throughout the area of supply and to carry on the generation of Power and business of power supply to residential houses, multi storey buildings, markets, clubs, theatres, commercial complexes, industries, streets, buildings and places, both public and private, colonies, estates, cities, towns, villages etc and to undertake all measures connected therewith or incidental thereto and providing solutions related thereto in India or elsewhere."

(x) Details of cases, if any, where the applicant or any of his associates, or partner, or promoters, or Directors has been declared insolvent and has not been discharged – None

(xi) Details of cases, if any, in which the Applicant or any of his Associates or partners or promoters or Directors has been convicted of an offence involving moral turpitude, fraud or any economic offence during the previous three years preceding the year of making the application and the year of making the application and the date of release of the above person from imprisonment, if any, consequent to such conviction – None

(xii) Whether the Applicant or any of his Associates, or partners, or promoters, or Directors was ever refused license, and if so, the detailed particular of the application, date of making application, date of order refusing license and reasons for such refusal – NO

(xiii) Whether the Applicant has been granted a license for transmission of electricity – NO

(xiv) Whether an order cancelling the license of the Applicant, or any of his Associates, or partners, or promoters, or Directors has been passed by the Commission – NO

(xv) Whether the Applicant or any of his Associates, or partners, or promoters, or Directors was ever found guilty in any proceedings for contravention non-compliance of any of the provisions of the Act or the rules or the regulations made there under or an order made by the Appropriate Commission, during the year of making the application or five years immediately preceding that year? – NO

2. The application made, and other documents filed before the Commission are available for inspection by any person with Mr. Akash Agarwal, 29, Rosedale Society, Aliganj Road, Kashipur (Uttarakhand) Pin:-244713 Telephone 9897762141 E-mail: info@idealenergy.co.in

3. The application made, and other documents filed before the Commission have been posted on www.idealenergy.co.in

4. Objections or suggestions, if any, on the application made before the Commission may be sent to the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandriek Building, 36, Janpath, New Delhi- 110001; E-mail: secy@cerd.gov.in within 30 days of publication of this notice, with a copy to the applicant.

5. No objections or suggestions shall be considered by the Commission if received after expiry of 30 days of publication of this notice.

Date : Kashipur
Place : 04-Dec-2021
Akash Agarwal
Director

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SIMMONS BEDDING & FURNITURE (INDIA) PRIVATE LIMITED

1. Name of Corporate Person	Simmons Bedding & Furniture (India) Private Limited
2. Date of incorporation of Corporate Person	10.01.2014
3. Authority under which Corporate Person is incorporated/registered	R/o-Delhi
4. Corporate identity number / limited liability identity number of Corporate Person	U36912HR2014FTC051550
5. Address of the registered Office and Principal office (if any) of Corporate Person	40P, Sector-40 Gurgaon, Haryana – 122002, India
6. Liquidation commencement date of Corporate Person	29.11.2021
7. Name, address, email address, telephone number and the registration number of the Liquidator	Jagdish Singh Nain C/o AVM Resolution Professionals LLP Address: 8/28, (3rd Floor), W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi 110005. Email Id: vip.simmons@avmresolution.com Ph. No.: 011-41486026/27, Mob. 9873088243 Reg. No.: IBB/IIIPA-003/IP-N00187/2018-2019/12415
8. Last date for submission of claims	29.12.2021

Notice is hereby given that the Simmons Bedding & Furniture (India) Private Limited has commenced voluntary liquidation on 29.11.2021.

The stakeholders of Simmons Bedding & Furniture (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 29.12.2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 04.12.2021 Liquidator: Jagdish Singh Nain
Place: New Delhi Reg. No.: IBB/IIIPA-003/IP-N00187/2018-2019/12415

THE KANGRA CO-OPERATIVE BANK LTD.
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APPENDIX IV
[See rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas, The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated: 06-02-2020 calling upon the borrower namely Sh. Ramit Sobti S/o.Late Sh. Subhash Chand Sobti R/o. WZ-B-39-40, 3rd Floor, Gali No.11, Krishna Park Extn., New Delhi-110018, and calling upon the mortgagor & surety Smt. Gunjan Sobti W/o.Sh.Ramit Sobti R/o. WZ-B-39-40, 3rd Floor, Gali No.11, Krishna Park Extn., New Delhi-110018, to repay the amount mentioned in the notice being Rs.11,37,270/- (Rupees Eleven Lakhs Thirty Seven Thousand Two Hundred and Seventy Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower, mortgagor & surety having failed to repay the amount, notice is hereby given to the borrower, mortgagor & surety and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 29th day of November 2021.

The borrower, mortgagor & surety in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs.11,37,270/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount. The borrower, mortgagor & surety attention is also been invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DESCRIPTION OF THE PROPERTY
The property under consideration is a built up entire third with roof rights, area measuring 80 Sq. Yds.
All the part and parcel of the property ENTIRE THIRD FLOOR WITH ROOFTERRACE RIGHTS, BUILT ON LAND AREA MEASURING 80 SQ. YDS., OUT OF TOTAL LAND AREA MEASURING 137.50 SQ.YDS. PART OF PROPERTY BEARING NO.39 & 40, OUT OF KHASRA NO.1, ETC/883/28/50, SITUATED IN THE AREA OF VILLAGE NANGLI JALIB, COLONY KNOWN AS KRISHNA PARK EXTN. IN BLOCK-B, NEW DELHI-110018. Falling under the Registration of Sub-Registrar II, Janakpuri, Delhi.

Bounded as under :-
EAST : ROAD 20FT.
WEST : ROAD 10FT.
NORTH : OTHER'S PROPERTY.
SOUTH : REAMINING PORTION OF THE PROPERTY.

(HARISH SHARMA)
AUTHORISED OFFICER
THE KANGRA CO-OPERATIVE BANK LTD.
HEAD OFFICE AT, C-29, COMMUNITY CENTRE,
PANKHA ROAD, JANAKPURI, NEW DELHI-58.
Phone No.9013568419, 9810487548.
DELHI.
DATED : 29-11-2021

THE KANGRA CO-OPERATIVE BANK LTD.
C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058
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APPENDIX IV
[See rule 8(1)]
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(For immovable property)

Whereas, The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated 08-11-2019, calling upon the borrower and Mortgagor Sh. Ramesh Chand Besoya S/o. Late Sh. Tarif Besoya R/o.143, Kailash Hills, East of Kailash, New Delhi-110065, and Sh. Ramesh Chand Besoya S/o. Late Sh. Tarif Besoya C/o. M/s Meethi Enterprises, 198/15, Ramesh Market East of Kailash, New Delhi-110065, and calling upon the surety Smt. Veena Besoya W/o.Sh.Ramesh Chand R/o.143, Kailash Hills, East of Kailash, New Delhi-110065, to repay the amount mentioned in the notice being Rs.36,462/- (Rupees Ninety Five Lakhs Thirty Six Thousand Four Hundred and Sixty Two Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower, mortgagor & surety having failed to repay the amount, notice is hereby given to the borrower, mortgagor & surety and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 30th day of November 2021.

The borrower, mortgagor & surety in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs.36,462/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount. The borrower, mortgagor & surety attention is also been invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DESCRIPTION OF THE PROPERTY
The property under consideration is Entire Built up property on land area measuring 100 Sq. Yds.
All the part and parcel of the Built up property BEARING PRIVATE NO.1052, PART OF THE PROPERTY BEARING MUNICIPAL NO.105, LAND MEASURING AREA 100 SQ. YDS., (OUT OF THE TOTAL AREA 500 SQ.YDS.) BEARING PART OF KHASRA NO.72 MIN., SITUATED WITHIN ORIGINAL LAL DORA ABADI (1908-09), OF VILLAGE GARHI JHARIA MARIA, NEW DELHI-110065. Falling Under the Registration of Sub-Registrar-V, Delhi.

Which is bounded as under :-
EAST : Remaining portion of property.
WEST : House of Amar Singh.
SOUTH : Other Property.
NORTH : Gali.

(MEENAKSHI VATS)
AUTHORISED OFFICER
THE KANGRA CO-OPERATIVE BANK LTD.
HEAD OFFICE AT, C-29, COMMUNITY CENTRE,
PANKHA ROAD, JANAKPURI, NEW DELHI-58.
Phone No.9013568419, 9810487548.
DELHI.
DATED : 30.11.2021

THE SUPREME INDUSTRIES LTD.
612, RAHEJA CHAMBERS, NARIMAN POINT, MUMBAI - 400021

LOST OF EQUITY SHARE CERTIFICATE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Dist Nos From	To	Cert Nos
AK21552	JAGTAR	20	390831 - 390850	1415	

JAGTAR
(Name of Shareholder(s))

Dated: 3.12.2021

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 17th Aug, 2021 calling upon the borrower Mr.KULDEEP SINGH RAWAT (Applicant) Mrs. MONIKA RAWAT (Co Applicant) to repay the amount mentioned in the demand notice being Rs 1004472/- (Rupees Ten Lacs Four Thousand Four Hundred Seventy Two) within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower, guarantor and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on this 02th December, 2021.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited (Ghaziabad Branch) for an amount of Rs 1004472/- (Rupees Ten Lacs Four Thousand Four Hundred Seventy Two) and interest thereon, costs etc.

Description of Immoveable property

All that part and parcel of the Immoveable property of Mrs. MONIKA RAWAT situated at, Plot no A-22, paradise dream city village amka dabri gautam budh nagar uttar pradesh, dabri village amka gautam budh nagar uttar pradesh 201306.admeasuring about 100 Sq. Yards

North – Plot No. 23, South – Plot No. 21, East – Road 25ft, West – Other Plot

Date : 04.12.2021 Authorised officer
Place : Ghaziabad Vastu Housing Finance Corporation Ltd

THE KANGRA CO-OPERATIVE BANK LTD.
C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058
Phone : 011-25611041, 25611042, 25611043, 25611044
E-mail: leagal@kangrabank.com, legal1@kangrabank.com Website : www.kangrabank.com

APPENDIX IV
[See rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas, The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated: 20-01-2021 calling upon the borrower & Mortgagor namely Sh.Rajinder Pal Vohra S/o. Late Sh.Sat Parkash R/o. RZ-H-87, Raghu Nagar, Near Shri Ram Hospital, New Delhi-110045, to repay the amount mentioned in the notice being Rs.29,44,634/- (Rupees Twenty Nine Lakhs Forty Four Thousand Six Hundred and Thirty Four Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower & mortgagor having failed to repay the amount, notice is hereby given to the borrower & mortgagor and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 29th day of November 2021.

The borrower & mortgagor in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs.29,44,634/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount.

The borrower & mortgagor attention is also been invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DESCRIPTION OF THE PROPERTY
The property under consideration is a built up First Floor with roof rights, area measuring 95 Sq.Yrds.
All the part and parcel of the Property FIRST FLOOR, WITH ITS ALL ROOF TERRACE RIGHTS, AREA MEASURING 95 SQ. YARDS, i.e. 79.4295 SQ.MTRS. OUT OF PROPERTY BEARING NO.RZ-H-87, BUILT ON PORTION OF PLOT NO.87, LAND MEASURING 95 SQ.YARDS, OUT OF KHASRA NO.1523, SITUATED IN THE AREA OF VILLAGE DABRI, DELHI STATE, COLONY KNOWN AS RAGHU NAGAR, DABRI, NEW DELHI-110045, Falling under the Registration of Sub-Registrar IX, Delhi.

Bounded as Under :-
EAST : GALI 10 WIDE.
WEST : OTHER'S PROPERTY.
NORTH : GALI 10' WIDE.
SOUTH : OTHER'S PROPERTY.

(HARISH SHARMA)
AUTHORISED OFFICER
THE KANGRA CO-OPERATIVE BANK LTD.
HEAD OFFICE AT, C-29, COMMUNITY CENTRE,
PANKHA ROAD, JANAKPURI, NEW DELHI-58.
Phone No.9013568419, 9810487548.
DELHI.
DATED : 29-11-2021

THE KANGRA CO-OPERATIVE BANK LTD.
C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058
Phone : 011-25611041, 25611042, 25611043, 25611044
E-mail: leagal@kangrabank.com, legal1@kangrabank.com Website : www.kangrabank.com

APPENDIX IV
[See rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas, The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated 15-01-2020, calling upon the borrower Sh.Sanjay Yadav S/o Sh.Kamla Prasad Yadav R/o.RZ-25B/13, Gali No.32, Indira Park, Palam Colony, New Delhi-110045 also at Sh. Sanjay Yadav S/o Sh.Kamla Prasad Yadav C/o. M/s. Shree Balaji Constructions, RZ-25/B/6, Ground Floor, Gali No.31, Indira Park, Palam Colony, New Delhi-110045 and calling upon the mortgagor & surety Smt. Vandana Yadav W/o. Sh.Sanjay Yadav R/o. RZ-25B/13, Gali No.32, Indira Park, Palam Colony, New Delhi-110045 to repay the amount mentioned in the notice being Rs.19,90,252/- (Rupees Nineteen Lakhs Ninety Thousand Two Hundred and Fifty Two Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower, mortgagor & surety having failed to repay the amount, notice is hereby given

